

- (3) G.S.R. 284 (E), dated the 24th April, 2009, publishing the Companies (Central Governments) General Rules and forms (Third Amendment) Rules, 2009.
- (4) G.S.R. 257 (E), dated the 17th April, 2009, publishing the Companies (Central Governments) General Rules and forms (Second Amendment) Rules, 2009.
- (5) G.S.R. 251 (E), dated the 15th April, 2009, publishing the Companies (Issue of Indian Depository Receipts) (Second Amendment) Rules, 2009. [Placed in Library. See No. L.T. 286/15/09]
- (v) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification G.S.R. 226 (E), dated the 31st March, 2009, publishing the Amendment to the Schedule-VI to the Companies Act, 1956, under sub-section (3) of Section 641 of the Companies Act 1956. [Placed in Library. See No. L.T. 291/15/09]

**I. Notifications of the Ministry of Environment and Forests**

**II. Reports and Accounts (2007-08) of Board and Institute.**

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): Sir, I lay on the Table:

- I (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment and Forests, under Section 26 of the Environment Protection Act, 1986:
  - (1) G.S.R. 97 (E), dated the 18th February, 2009, publishing the Environment (Protection) Amendment Rules, 2009. [Placed in Library. See No. L.T. 258/15/09]
  - (2) S.O. 1355 (E), dated the 27th May, 2009, amending S.O. 683 (E), dated the 23rd March, 2001, to substitute certain entries in original Notification.
  - (3) S.O. 1356 (E), dated the 27th May, 2009, amending S.O. 1174 (E), dated the 18th July, 2007, to substitute certain entries in original Notification. [Placed in Library. See No. L.T. 257/15/09]
  - (4) S.O. 2728 (E), dated the 25th November, 2008, amending S.O. 1174 (E), dated the 18th July, 2007, to substitute certain entries in original Notification. [Placed in Library. See No. L.T. 257/15/09]
  - (5) G.S.R. 149 (E), dated the 4th March, 2009, publishing the Environment (Protection) Second Amendment Rules, 2009. [Placed in Library. See No. L.T. 411/15/09]
- (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Environment and Forests, under sub-section (3) of Section 62 of the Biological Diversity Act, 2002:

- (1) S.O. 783 (E), dated the 19th March, 2009, notifying the list of endangered species and prohibition and regulation on their collection for the State of Himachal Pradesh.
- (2) S.O. 997 (E), dated the 23rd April, 2009, notifying the list of endangered species and prohibition and regulation on their collection for the State of Kerala.
- (3) S.O. 998 (E), dated the 23rd April, 2009, notifying the list of endangered species and prohibition and regulation on their collection for the State of Uttar Pradesh.
- (4) S.O. 999 (E), dated the 23rd April, 2009, notifying the list of endangered species and prohibition and regulation on their collection for the State of Uttarakhand. [Placed in Library. See No. L.T. 259/15/09]

II. A copy each (in English and Hindi) of the following papers:

- (i) (a) Annual Report and Accounts of the Animal Welfare Board of India, Chennai, for the year 2007-08, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (i) (a) above. [Placed in Library. See No. L.T. 256/15/09]
- (ii) (a) Annual Report and Accounts of the G.B. Pant Institute of Himalayan Environment and Development, Almora, for the year 2007-08, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of above Institute. [Placed in Library. See No. L.T. 450/15/09]
- (c) Statement giving reasons for the, delay in laying the papers mentioned at (ii) (a) above. [Placed in Library. See No. L.T. 450/15/09]

I. **Notifications of the Ministry of Petroleum and Natural Gas**

II. **Memorandum of Understanding (2009-10) between the Government of India and various Corporations, Limited, Company Limited**

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA) : Sir, I lay on the Table:

- I (i) A copy (in English and Hindi) of the Ministry of Petroleum and Natural Gas Notification S.O. 2832 (E), dated the 2nd December, 2008, publishing Corrigendum to S.O. 1110 (E), dated the 8th May, 2008, under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006. [Placed in Library. See No. L.T. 308/15/09]
- (ii) A copy (in English and Hindi) of the Ministry of Petroleum and Natural Gas Notification S.O. 586 (E), dated the 2nd March, 2009, appointing Company